

**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH  
COURT HALL NO: II**

**Hearing Through: VC and Physical (Hybrid) Mode**

**CORAM: SHRI. RAJEEV BHARDWAJ, HON'BLE MEMBER (J)**

**CORAM: SHRI. SANJAY PURI, - HON'BLE MEMBER (T)**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
HYDERABAD BENCH, HELD ON 04.04.2024 AT 10:30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	IA (IBC)/648/2024, IA (IBC)/641/2024, IA (IBC)/384/2024, IA (IBC)/354/2024 in Company Petition IB/296/2022
NAME OF THE COMPANY	Manjeera Retail Holdings Pvt Ltd
NAME OF THE PETITIONER(S)	Catalyst Trusteeship Limited
NAME OF THE RESPONDENT(S)	Manjeera Retail Holdings Pvt Ltd
UNDER SECTION	7 of IBC

**ORDER**

**IA (IBC)/648/2024 and IA (IBC)/641/2024**

**Present:** Ld. Counsel Mr. VVSN Raju for the Applicant.

Issue notice to the Respondents by registered/speed post and through e-mail and counter be filed within 14 days after the service. **Matter is adjourned to 01.05.2024** for filing proof of service and for counter.

**IA (IBC)/384/2024**

**Present:** Ld. Counsel Mr. P. Ravi Charan along with Ms. Niharika Agarwal for the Applicant.

Ld. Counsel Mr. VVSN Raju for the Respondent.

It is stated by the Ld. Counsel for the Respondent that counter has been e-filed. Let physical copy of the counter be filed and rejoinder if any, to be filed by the next date of hearing. **Matter is adjourned to 01.05.2024.**

**IA (IBC)/354/2024**

**Present:** Ld. Counsel Mr. G. Sethu Rama Rao for the Applicant.

Ld. Counsel Mr. VVSN Raju for the Respondent No.1.

Ld. Counsel Mr. Palash Taing for the COC/Respondent No.2.

Pleadings stand completed. For hearing, **matter is adjourned to 01.05.2024.**

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**